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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

MA 2142/95, OA 1252/91

New Delhi, this 31st day of August, 1995

Hon'ble Shri A.V. Haridasan, VC(J)
Hon'ble Shri R.K. Ahooja, Member(A)

S.K. Chopra
s/o late Shri B.D. Chopra
C-1/58, Janakpuri, New Delhi .. Applicant
By Shri A.K. Behera, Advocate

Vs.

Union of India, through

1. Secretary
M/Urban Development, New Delhi
2. Commr. for Deptl. Enquiries
CVC, Jam Nagar House
Akbar Road, New Delhi .. Respondents

By Shri V.S.R. Krishna, Advocate

ORDER (oral)

Hon'ble Shri A.V. Haridasan

The applicant has filed MA seeking permission to withdraw the Original Application with liberty to approach the Tribunal if it becomes necessary in future. The respondents' counsel has no objection in reserving this right. Granting liberty to the applicant to approach the appropriate forum, if occasion arises, the OA is dismissed as withdrawn. MA also stands disposed of.

R.K. Ahooja
(R.K. Ahooja)
M(A)
31.8.95

A.V. Haridasan
(A.V. Haridasan)
VC(J)
31.8.95

/tvg/